

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 32385 OF 2017

Between:

K. Bhaskar, S/o Babu, aged about 32 years, Occupation Agriculturist and M. P. T.C.,
TAHARAPUR-506 319(T.S.), Shayampet Mandal, Warangal Rural District.

.....PETITIONER

AND

1. State of Telangana, rep by the Principal Secretary, Environment, Forests, Science and Technology, Secretariat, HYDERABAD-500 022(T.S.)
2. District Collector, Warangal Rural District, WARANGAL506 001(T.S.)
3. Revenue Divisional Officer Warangal Rural District, WARANGAL-506 001(T.S.)
4. Tahsildar, Shayampet Mandal, SHAYAMPET-506 319(T.S.), Warangal Rural District.
5. Assistant Director of Mines & Geology, Government of Telangana, JAYASHANKAR, Jayashankar Bhupanapalli District, Telangana State.
6. Union of India, represented by the Secretary, Ministry of Environment, Forest And Climate Change, Indira Paryavaran Bhawan, JOR Bagh Road, NEW DELHI-110 003.
7. Smt. Aroori Kavitha, W/o A. Ramesh, H. No. 1-1-374, Prashanth Nagar, Khazipet, WARANGAL-506 001(T.S.), Warangal (Urban) District.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order or direction or writ more appropriately A WRIT OF MANDAMUS to declare the impugned orders Vide Order No. C1/1096/2017, dated. 19-07-2017, issued by the 2nd Respondent are not sustainable either on facts or on Law more particularly basing on the S. O. 804(E), dated. 14-03-2017 and D. O. No. 22-116/2015-IA-III, dated. 10-04-2017 of the Central Government and also the judgment of the Hon'ble Supreme Court decided in Mohd. Haroon

Ansari and another Vs District Collector, and others, reported in 2003 Law Suit (SC) 1236 = 2004(1) S.C.C. 491 and set aside the same as illegal and further direct the Official Respondents herein to strictly prohibit all operations of quarry leases / Stone Crushing units / Damber mixing plants within a radius distance of one kilometre from the Kollukunta Lake situated near Taharapur Village , Shayampet Mandal, Warangal Rural District and 500 meters from the human habitation of Taharapur and Mandaripet Villages of Shayampet Mandal, Warangal Rural District.

I.A.NO:1 OF 2017(WPMP. NO: 40281 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned orders Vide Order No. C1/1096/2017, dated. 19-07-2017, issued by the 2nd Respondent pending disposal of the above writ petition.

I.A.NO:2 OF 2017 (WPMP.NO:41297 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the Petitioner herein to amend the cause title in respect of 2nd Respondent, i.e., District Collector, Warangal Rural District, WARANGAL-506 001(T.S.), as "District Level Environment Impact Assessment Authority (DEIAA), represented by the Chairman-Cum-District Collector, Warangal Rural District, WARANGAL - 506 001(T.S.)" in W.P. No. 32385 of 2017.

Counsel for the Petitioner : SRI P.MADHSUDAN KUMAR, ADVOCATE FOR SRI K.RAJANNA

Counsel for the Respondent No.1 : GP FOR FORESTS

Counsel for the Respondent Nos.2 to 4 : GP FOR REVENUE

Counsel for the Respondent No.5 : SRI A.ANANTHASEN REDDY, GP FOR MINES AND GEOLOGY

Counsel for the Respondent No.6 : SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA

Counsel for the Respondent No.7 : SRI SATISH KUMAR VARMA, ADVOCATE FOR SRI DEEPAK MISRA

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.32385 of 2017

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Paturu Madhusudan Kumar, learned counsel representing Mr. K.Rajanna, learned counsel for the petitioner.

Mr. A.Ananthasen Reddy, learned Government Pleader for Mines and Geology for respondent No.5.

Mr. Satish Kumar Varma, learned counsel representing Mr. Deepak Misra, learned counsel for respondent No.7.

2. Learned counsel for the petitioner reports no instructions.

3. The Writ Petition is therefore dismissed for want of prosecution. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

**SD/-A.V.S. PRASAD
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. Two CCs to GP FOR MINES AND GEOLOGY, High Court for the State of Telangana at Hyderabad. [OUT]
2. Two CCs to GP FOR FORESTS, High Court for the State of Telangana at Hyderabad. [OUT]
3. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI K.RAJANNA, Advocate [OPUC]

...contd...

5. One CC to SRI DEEPAK MISRA, Advocate [OPUC]
6. One CC to SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA Advocate [OPUC]
7. Two CD Copies

SA
BS

CHR

HIGH COURT

DATED:07/01/2025

ORDER

WP.No.32385 of 2017

**DISMISSING THE W.P
FOR WANT OF PROSECUTION
WITHOUT COSTS.**

(12) CHR
13/2/25